

**NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
FARIDKOT HOUSE, NEW DELHI**

**Court No. 2  
CAUSE LIST**

**DATE: 29<sup>th</sup> September, 2014  
Time: 10:30AM**

**HON'BLE MR JUSTICE U.D. Salvi  
JUDICIAL MEMBER**

**HON'BLE MR JUSTICE Melath Sasidharan Nambiar  
JUDICIAL MEMBER**

**HON'BLE DR. G. K. Pandey  
EXPERT MEMBER**

**HON'BLE MR. Bikram Singh Sajwan  
EXPERT MEMBER**

**HON'BLE MR Ranjan Chatterjee  
EXPERT MEMBER**

S.No	Case No.	Parties	Counsel For Parties	Remark
<b>FOR ADMISSION</b>				
1.	Original Application No.183/2014.	Toxics Link Vs. Union of India & Ors.	Mr. Ritwick Dutta & Mr. Rahul Choudhary, Advs. For the Applicant.	
2.	Review Application No.6/2014 in Original Application No.190/2013 (Thc) & M.A.No.644/2014 & M.A.No.645/2014.	Mr. Daulat Ram & Ors. Vs. MCD & Ors.	Mr. Harish Malik & Ms. Aparna Mehta, Advs. For the Applicant.	
<b>AFTER NOTICE</b>				
3.	Appeal No. 56/2014 & M.A.No.548/2014 & M.A.No.549/2014.	U.P.Pollution Control Board & Anr. Vs. M/s Balaji Int Ughyog	Mr. Daleep Kr. Dhyani & Mr. Pradeep Mishra, Advs. For the Appellant.	
<b>FOR HEARING</b>				
4.	Appeal No. 48(THC)/2012 (M.A No. 145/2013) (PH)	Puran Chand & Anr. Vs. State of H.P & Ors.	Mr. Mr. Ritwick Dutta, Adv. for the Applicant in Appeal No. 48(THC), 39(THC), 40(THC) and 41(THC) of 2012. Ms. P. Batra Singh, Adv. For R-5 in O.A. No. 48 of 2012(THC) & R-1 (in Appeal No. 6 of 2011 (T) Mr. Viplav Sharma, Adv. For R-3 in Appeal No. 6 of 2011 (THC) Mr. Suryanarayana Singh, Adv. For R-1, 2 & 5(in O.A. No. 39 to 41 of 2012(THC). Mr. B.V.Naren, Adv. For R-6 (in Appeal No. 48 of 2012(THC) Ministry of Water Resources. (in Appeal No. 6 of 2011 (T) Mr. Viplav Sharma, Adv. For R-7 in Appeal No. 48 of 2012(THC). Mr. Mehvish Khan, Adv. For R-3 (in Application no. 39 to 41/2012)	

5.	Original Application No. 39(THC) /2012 (PH)	Court on its own motion Vs. State of H.P & Ors.	-----do-----	
6.	Original Application No. 40(THC)/2012 (PH)	Court on its own motion Vs. State of H.P & Ors.	-----do-----	
7.	Original Application No. 41(THC)/2012 (PH)	Court on its own motion Vs. State of H.P & Ors.	-----do-----	
8.	Appeal No. 6(T) /2011 (M.A No. 31/2012 to M.A.No. 36/2012 & M.A No. 50/2012 to M.A No.57/2012) (PH)	Durga Ram Sharma Vs. MOEF & Ors.	-----do-----	
9.	Original Application 35(THc)/2013 & M.A.No.21/2014.	Parminder Singh Vs. Punjab PCB & Ors.	Ms. Richa Rehlan, Adv. For Mr. Ritwick Dutta, Adv for the Applicant. Mr. A. R. Takkar, Adv. Ms. Gurinderjit, Adv for R- 1 to 2. Ms. Mehvish Khan, Adv. For R-3. Mr. Nitish Kr. Sharma & Ms. Avsi Malik, Advs.for R- 4 to 6. Mr. Rajat Navet, Adv. for R-7. Mr. Sunil Gupta, Adv. for R- 9 Mr. Rajkumar, Adv. & Mr. S.L. Gundli, Sr. Law Officer (CPCB) for R-10	

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EXPERT MEMBER**

S.No	Case No.	Parties	Counsel For Parties	Remark
<b>FOR HEARING</b>				
1.	Original Application No.182/2013 & M.A.No.370/2014.	Randhir Singh (Sarpanch) & Ors. Vs. State of Haryana & Ors.	Mr. Akhil Sibal & Mr. Amer Mushtaq Salim, Adv. For the Applicant. Mr. Narender Hooda, Sr. Adv. & Mr. Vinit Malik, Adv. for R-1 to R-4. Mr. Dhruv Mehta, Sr. Adv. For R-5. Mr. B.V. Niren, Adv. for R-6. Ms. P. B. Singh, Adv. for R-7.	

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